

**Dr. K. L. Srimali:** I do not have with me the date when they were appointed and when they were discharged by the State Government. They were discharged by the State Government as soon as the district boards came under their control.

**Shri Chintamani Panigrahi:** The Federation of Primary Teachers has made representations to the Director of Public Instruction in Orissa and I think they have also sent letters to the Minister of Education, Government of India. May I request the hon. Minister to consider their case, because the Director of Public Instruction has assured them that they would be re-instated?

**Dr. K. L. Shrimali:** In the statement, it has already been said that the selection committee will consider these cases sympathetically. There is going to be such a great expansion in education in Orissa and I do not see any reason why these teachers, if they are qualified, should not be re-employed.

12:24 hrs.

#### PAPERS LAID ON THE TABLE

##### STATEMENT RE: PENETRATION BY PAKISTANI AIRCRAFT INTO INDIAN TERRITORY

**The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad):** On behalf of Shri Krishna Menon, I beg to lay on the Table a Statement regarding penetration by Pakistani aircraft into Indian territory, in implementation of an assurance given during supplementaries to Starred Question No. 1482 on the 13th April, 1961 [Placed in Library, See No. LT-2891/61].

##### NOTIFICATIONS UNDER ORISSA ZILLA PARISHAD ACT, 1959 AND ALL INDIA SERVICES ACT, 1951

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table—

(i) A copy each of the following Notifications, issued by the Govern-

ment of Orissa, under sub-section (3) of Section 57 of the Orissa Zilla Parishad Act, 1959 read with clause (c) (iv) of the Proclamation dated the 25th February, 1961 issued by the President in relation to the State of Orissa:—

(a) Notification No. 17066 published in the Orissa Gazette dated the 3rd December, 1960 containing the Orissa Zilla Parishad (Conduct of Election, Election Disputes and Decision about Disqualification of Members) Rules, 1960. [Placed in Library. See No. LT-2892 (61).]

(b) Notification No. 43-ZP. published in the Orissa Gazette dated the 7th January, 1961 making certain amendments to the Orissa Zilla Parishad (Conduct of Elections, Election Disputes and Decision about Disqualifications of Members) Rules, 1960. [Placed in Library. See No. LT-2893/61]

(c) Notification No. 480-Z.P. published in the Orissa Gazette dated the 28th January, 1961 making certain amendments to the Orissa Zilla Parishad (Conduct of Elections, Election Disputes and Decision about Disqualification of Members) Rules, 1960. [Placed in Library. See No. LT-2894/61]

(d) Notification No. 243-I-Spl.-84/60-Z.P. published in the Orissa Gazette dated the 18th January, 1961 containing the Orissa Zilla Parishad (Conduct of Business) Rules, 1960. [Placed in Library. See No. LT-2895/61]

(ii) A copy of Notification No. G.S.R. 418 dated the 1st April, 1961 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951 [Placed in Library, See No. 2896/61]